

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 3177 of 2020

Prabal mali @ prabal kumar
.....
Petitioner
-V e r s u s-
The State of Jharkhand
Opposite Party

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner : Mr. P.K. Bhowmik, Advocate
For the State : A.P.P

02/09.09.2020 Heard learned counsel for the parties through V.C.

As prayed by Learned counsel for the petitioner, the defects as pointed out by the office is ignored for the time being.

The instant application has been preferred for grant of anticipatory bail to the petitioner, who is apprehending his arrest in connection with Haidernagar P.S. Case No. 113 of 2019, registered for the offence under Section 406/420 of the Indian Penal Code.

Mr. P.K. Bhowmik, learned counsel appearing on behalf of the petitioner submits that the petitioner has committed no offence and has been falsely implicated in connection with this case due to previous enmity. He further submits that the petitioner is the proprietor of C.S.P. Duba and he has committed no fraud. He further contended that no person can withdraw any amount from the bank account of another person. He further submits that the informant has himself made withdrawal by putting his bio-metric signature as well thumb impression which is evident from the C.C.T.V. camera installed in the C.S.P. of the petitioner. In view of these facts, it clearly transpires that the petitioner has been falsely implicated in this case.

Learned counsel for the State opposes the prayer for anticipatory bail.

Taking into consideration the overall circumstances, I am inclined to allow this application. The petitioner, named above, is directed to surrender in the court below within four weeks from today and in the event of his arrest/surrender, the court below is directed to enlarge him on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, Ist class, Palamau

at Daltonganj in connection with Haidernagar P.S. Case no. 113 of 2019, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

(Deepak Roshan, J.)

s.m./